Restructuring of Delhi and Mumbai Airports

*658. SHRI MOTILAL VORA: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether Government have barred the foreign airlines from picking up equity in the joint ventures handling restructuring of the Delhi and Mumbai Airports involving an investment of around Rs. 20,000 crores;
- (b) the details of the domestic players expected to participate in the proposed restructuring;
- (c) whether it will be possible for the handful of domestic companies to put in the huge investment; and
 - (d) if not, the proposed remedial measures by Government?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL) (a) Yes, Sir.

- (b) Nine Consortia comprising domestic and foreign investors have been short-listed for participation in the Request for Proposal (RFP) stage this includes several well known domestic companies.
- (c) The equity participation in the JVC upto 74% is open to both Indian and Foreign entities/companies. The project will also be financed to the extent of 26% equity by Airports Authority of India and other Public Sector Undertakings. In addition, it is expected that equity would be leveraged to attract debt in the project as per the industry norms.
 - (d) Does not arise.

Settlement of NPAs Under One Time Settlement Basis

*659. SHRI CHITTABRATA MAJUMDAR:

SHRI DIPANKAR MUKHERJEE:

Will the Minister of FINANCE be pleased to state;

- (a) the number of cases where scheduled commercial banks (Nationalised Sector) have realized their Non-performing Assets (NPAs) under One Time Settlement (OTS) basis; and
- (b) the total amount of outstanding loans/interest recovered and the amount of interest waived thereto?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) (a) and (b) The details of total number of proposals received, total number of cases

decided and recoveries affected by public sector banks under different One Time Settlement (OTS) Schemes of NPAs as announced by Reserve Bank of India between the year 2000 and 2003 are given in the Statement (See below). RBI's data reporting system does not generate information relating to waiver of principal or interest etc. as this is done only in exceptional cases. The details of amount written off by 27 public sector banks for the last three years including under OTS scheme in general is as under:—

(Rs. in crore)

Year	Amount			
2001	5002.30			
2002	6261.67			
2003	8791.60			
· · · · · · · · · · · · · · · · · · ·				

Statement

Details of compromise settlement schemes announced for public sector banks between 2000 and 2003

(Rs. in crore)

SI. No.	Nature & coverage	Scheme operative	of of		al no. cases	cases decided as a% of		Recoveries	effected
		up to	Proposals received	uet	decided		posals eived	No. of Cases	Amt.
	(1)	(2)	(3)	(4)		(5)		(6)	(7)
1.	One Time Settlemen NPAs up t Rs.5 crore (July 2000	0			8919 (448		40.8 (52.36		2878.9
2.	One Time Settlemen NPAs for small and marginal f upto Rs. 2 (Dec. 200	30 Juli t of 200 armers 25,000			3154 (228		97.7 (91.26		192.75
3.	One Time Settlemen NPAs for small loan upto Rs. 5 (March 20	31 M st of 200 s 50,000		613 2.5)	1018 (114.0		97.3 (93.13		87.87
4.	Compromi Settlement chronic Ni upto Rs. 1 (Jan. 200	ise 31 Ju lut of 200 PAs 10 crore		941 .05)	24495 (2347.:		91.4 (85.02 %		1442.9 6#

Note: Figures in brackets indicate amount in crore of Rupees # as on 31st September 2004.